

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 4172/2017
M.A. No. 4366/2017

New Delhi, this the 28th day of November, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Ashish Gupta,
S/o Shri Rakesh Kumar Gupta,
Aged about 36 years,
R/o H.No.12/2, (Near Shiv Mandir,
Arihant Chowk, Sunday Bazar Road),
Block-3, A-3, Mohan Garden,
New Delhi-110059.

Address for service:

G.D. Parashar, Advocate
Chamber No.334, Third Floor,
Lawyer's Chamber Block,
Dwarka Court Complex,
New Delhi-110075. .. Applicant

(By Advocate : Shri G.D. Parashar with Shri K.K. Agrawal and
Ms. Parul Singh)

Versus

1. Rural Health Training Centre,
Through its Director,
Najafgarh, New Delhi-110043.
2. Union of India,
Through its Secretary (Health),
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi. .. Respondents

(By Advocate : Shri Kumar Onkareshwar)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

Heard Shri G.D. Parashar, learned counsel for the applicant and Shri Kumar Onkareshwar, learned counsel who appeared on behalf of the respondents on receipt of advance notice.

2. The applicant, who is presently working as LDC under the 1st respondent – Rural Health Training Centre, Najafgarh, New Dehi, filed the O.A. seeking the following relief:

“Under these circumstances it is most respectfully prayed to this Hon’ble Tribunal that orders may kindly be issued by directing the respondents to promote/appoint the applicant as a Junior Hindi Translator and the online process issued by the respondents be withdrawn/quashed in the interest of justice.”

3. It is submitted that the applicant made number of representations and also got issued a legal notice vide Annexure A-10, dated 11.09.2017, to the respondents ventilating his grievances. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider Annexure A-10 legal notice dated 11.09.2017 got issued on behalf of the applicant and to pass appropriate speaking and reasoned orders thereon, in accordance

with law, within 60 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of this O.A. be enclosed to this order.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

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